

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI**

Original Application No.586/2025

IN THE MATTER OF: -

Naresh Kumar Yadav

...Applicant

Versus

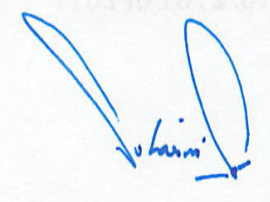
MOEF&CC & Ors

...Respondents

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Through



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New Delhi

Date – 30.03.2026

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 586/2025 (PB)

IN THE MATTER OF:

Naresh Kumar Yadav

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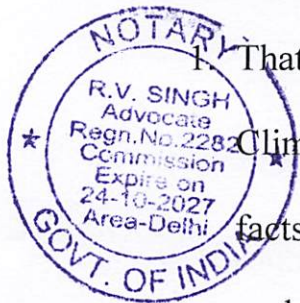
Vs.

MoEF&CC & Ors

...Respondent(s)

COUNTER AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE.**MOST RESPECTFULLY SHOWETH:**

I, Dr. S. Prabhu, S/o. Late Shri. K. Subramani aged about 44 years, presently working as Scientist 'D' in the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India having its Office at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 do solemnly affirm and declare as under:



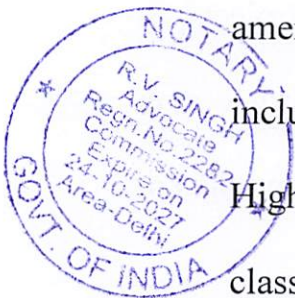
1. That I, in my official capacity in the Ministry of Environment, Forest and Climate Change, in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

2. It is respectfully submitted that the applicant has filed the present Original Application stating that the Respondent No.7 has undertaken construction

activities and tree felling in respect of a proposed Group Housing Colony Project at Village Fazilpur Jharsa and Ghasola, Sector-49, Gurugram, Haryana, without obtaining prior Environmental Clearance and in violation of environmental norms. The Hon'ble Tribunal, vide order dated 20.11.2025, has taken cognizance of the issues raised and constituted a Joint Committee comprising representatives of CPCB, Regional Office MoEF&CC Chandigarh, Haryana State Pollution Control Board and the Divisional Forest Officer, Gurugram to ascertain the factual position regarding alleged illegal construction and tree felling.

Applicable provisions of grant of Environmental Clearance:

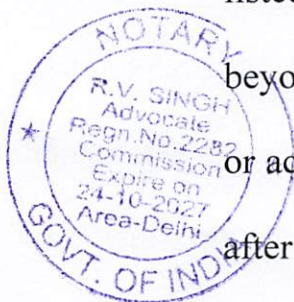
3. It is submitted that the Ministry has issued Environmental Impact Assessment (EIA) Notification No. S.O. 1533 E dated 14th September, 2006. The EIA Notification, 2006 as amended regulates developmental projects in respect of construction of new projects/activities/expansion or modernization of existing projects in different parts of the country for grant of prior Environmental Clearance.
4. That, it is respectfully submitted that the EIA Notification, 2006 as amended covers 38 projects/activities in its Schedule which inter-alia includes different types of infrastructure projects viz. Airports, Ports, Highways, and Building & Construction Projects etc. as specified and classified in the Schedule of the said notification. All such



projects/activities shall require prior Environmental Clearance from the concerned regulatory authority, e.g., MoEF&CC in the Central Government for matters falling under Category 'A' in the Schedule and the State Environment Impact Assessment Authority (SEIAA) at State level for matters falling under Category 'B' in the said Schedule, before starting any construction work. Broadly, following categories projects/activities are covered under the ambit of EIA Notification, 2006 as amended:

- a. All new projects or activities listed in the Schedule to this notification;
- b. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- c. Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

5. That, under the provisions of the EIA Notification, 2006 as amended, Environmental Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. Entries 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows;



“8(a): Building and Construction projects - >20000 sq. m and <150000 sq. m of built-up area require EC.

8(b): Townships and Area Development projects - Covering an area >50 ha. And or built up area >150000 sq. m- require EC.”

6. That, the aforementioned entries under item 8(a) and 8(b) are qualified as category ‘B’ projects under the EIA Notification, 2006 and requires appraisal by the State Level Expert Appraisal Committees (SEACs) and approved by the State Level Environment Impact Assessment Authorities (SEIAAs). Further, that as per the EIA Notification, 2006, in the absence of a duly constituted SEIAA/SEAC, a category ‘B’ project shall be considered at the Central Level as a category ‘B’ project. It is most respectfully submitted that the requirement of taking Environmental Clearance for any building construction project is governed by the aforesaid provisions, stated in paras above.

7. Without prejudice to the above, it is further submitted that the Ministry has issued O.M. dated 29.03.2022 setting out those activities that can be undertaken by the Project Proponent prior to the grant of Environmental Clearance subject to certain conditions set out therein. These activities are:



- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/prefabricated components

- ii. Construction of temporary sheds using pre-fabricated/modular structure, for site office/guards and storing material and machinery,
- iii. Provision of temporary electricity and water supply for site officer/guards only

A true copy of the OM dated 29.03.2022 is marked and annexed herein as **ANNEXURE- R1/1.**

8. It is most respectfully submitted that the project in question pertains to a proposed Group Housing Colony Project under the TOD Policy at Gurugram, Haryana, falling under Item 8(b) "Townships and Area Development Projects" of the Schedule to the EIA Notification, 2006, which is categorized as a 'B' category project. As per the records available with the Ministry, the proposal bearing PARIVESH Proposal No. IA/HR/INFRA2/516301/2024 was received for grant of Environmental Clearance and was appraised in 150th meeting of EAC held during 27-28 August, 2025 and recommended by the Expert Appraisal Committee (EAC-Infra-2) at the Central level. Based on the recommendation of EAC, Ministry has granted EC for the said project vide its letter dated 27.01.2026, under the provisions of the EIA Notification, 2006, subject to specific and general conditions stipulated therein. A true copy of the Environmental Clearance dated 27.01.2026 is marked and enclosed herewith as **Annexure- R1/2.**

9. It is respectfully submitted that the State Environment Impact Assessment Authority (SEIAA), Haryana is presently functional and available. Accordingly, projects falling under Category 'B' of the Schedule to the EIA Notification, 2006, including Building & Construction and Township/Area Development projects, are now required to be appraised and regulated at the State level by SEIAA, Haryana, in accordance with the provisions of the said Notification and applicable guidelines.
10. That, the Ministry vide notification no. S.O. 637(E) dated 28.02.2014 delegated powers to SEIAA to initiate action, including issuance of show cause notices to project proponents in cases of violation of Environmental Clearance (EC) conditions issued by the said Authorities for projects or activities within their jurisdiction, and to issue directions to such project proponents for keeping the EC in abeyance or withdrawing the same, if required, in accordance with law. A true copy of the S.O. 637 (E) dated 28.02.2014 is annexed herewith and marked as **Annexure-R1/3**.

Applicable provisions of Forest

11. That, MoEF&CC deals with policy and regulatory issues at a broader level.

The role of the MoEF&CC is to frame policy, provide directions and

guidance in an advisory capacity, as well as to provide necessary approvals

under the provisions of the relevant Central Acts so far as the protection

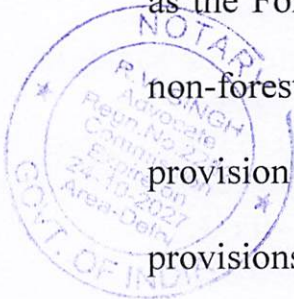


and conservation of forest, wildlife, and other environmental resources are concerned.

12. That, the 'land' is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That being the repository of land records, the State Government has the primary responsibility to determine the status of any parcel of land, giving due regard to gazette notifications, provisions under State and Central Acts, and concerned judgments and directions of the Hon'ble Supreme Court.

13. That, prior approval of the Central Government under Section 2 of the "Van (Sanrakshan Evam Samvardhan) Adhiniyam", 2023, [earlier known as the Forest (Conservation) Act, 1980] is required for carrying out any non-forest activity on forest land. Any contravention of the above provision would amount to a violation of the Act, 1980 and attract the penal provisions in it.

14. That, the Protection and management of forest are primarily the responsibility of the State Governments/Union Territory Administrations. There are legal frameworks for the protection and management of forest resources of the country which include, the Indian Forest Act 1927, Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, and the State Forest Acts, Tree Preservation Acts and Rules, etc. The State Governments /UT



Administrations take appropriate actions to protect forest and tree resources under the provisions made under these Acts/ Rule.

15. That, the felling of trees on non-forest land is regulated by the respective State Government /UT Administration as per the IA-L-11/61/2025-IA-I/164238/2026 provisions of various State Acts and Rules made there under. Many States have specific Tree Preservation Acts / Tree Felling Acts including guidelines for regulating the felling of trees on revenue lands and penal provisions for the violations. The implementation of these rules is supervised by designated authorities in the State Government whose permission is necessary for the felling of reserved trees in Non-Forest Land, under such rules.

16. It is submitted that in view of the foregoing facts and submissions, this Hon'ble Tribunal may be pleased to take the present affidavit on record and pass such further order(s) as deemed fit in the interest of justice, which the answering respondent shall duly comply with.

17. That, the answering Respondent craves liberty to file additional information, if any, till *pendente lite*.



VERIFICATION

Verified at _____ on this _____ day of _____, 2026 that the contents of this affidavit based on official record(s) maintained and information available in the

30 MAR 2026


DEPONENT
 (D. S. GRABHU)
 वैज्ञानिक 'डी' /Scientist 'D'
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Min. of Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

office are true and correct, no part of it is false and nothing has been concealed therefrom.

Identified
Prabhu
D/14185/2023
I identified the deponent/Executant who has signed in my presence

DEPONENT

(डॉ. एस. प्रभु)
(Dr. S. PRABHU)
वैज्ञानिक 'डी' / Scientist 'D'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi



Solemnly affirmed before me read over & explained to the deponent.

[Signature]
Notary Public, Delhi

30 MAR 2026

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 29th March, 2022

OFFICE MEMORANDUM

Subject: Clarification regarding activities which can be undertaken for securing the land prior to grant of Environmental Clearance-regarding.

As per the provisions of Environment Impact Assessment (EIA) Notification 2006, the project or activities [New/Expansion/ Modernization/ change of product-mix or raw material mix] listed in the Schedule to the said Notification would require prior Environment Clearance (EC) from the concerned Competent Authority before undertaking any construction work or preparation of land by the project proponent, except for securing the land.

2. In this regard, Office Memorandum No. J-11011/41/2006-IA.II(I) dated 19/08/2010 clarified that while securing the land, no activity relating to any project covered under EIA Notification, 2006 including civil construction can be undertaken at the site without prior EC except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s).

3. Over a period of time, various options other than conventional barbed wire and wall fencing, have come into existence, viz., use of pre-fabricated structures, pre-cast compound wall etc. Further, in order to secure the land, the project proponent may need to have water and electricity connection. In view of the same, it has been decided by the Competent Authority in the Ministry to explicitly clarify that following activities can be undertaken by the project proponent for securing the land.

- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/ prefabricated components.
 - ii. Construction of temporary sheds using pre-fabricated / modular structure, for site office/guards and storing material and machinery.
 - iii. Provision of temporary electricity and water supply for site office/guards only.
4. The above activities shall be undertaken subject to the following:

- i. The land should be in the legal possession of the project proponent and all statutory approvals in respect of the project site should have been obtained.
- ii. In case of involvement of any forest land, no activity shall be initiated at the site till the Stage II Forest Clearance is obtained under the relevant provisions of Forest (Conservation) Act, 1980. In case of applicability of Wildlife Clearance, necessary permission from Standing Committee for National Board for Wildlife (SCNBWL) shall be obtained under the provisions of Wildlife Protection Act, 1972.
- iii. In case of felling of trees if any, requisite permission from the Forest Department/Statutory Authorities of the concerned State Government shall be obtained.
- iv. The investment made by the Project Proponent on the above, in anticipation of the applicable clearances under the relevant provisions of the Acts/Rules, shall be entirely at the cost and risk of the proponent.

5. However, the above dispensation would not entitle the project proponent to claim ***fait accompli*** with regard to grant of EC or any other applicable permission from any concerned statutory authority and further, the works of the aforesaid nature shall have no bearing on appraisal of the project for grant of EC which shall follow the due process and procedure as laid down in EIA Notification 2006, as amended.

6. This O.M. is being issued in supersession of the earlier O.M. dated 19/08/2010 and with the approval of the Competent Authority.



(A.K. Agrawal)
Director

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SELAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DG (FC) & SS
5. PPS to AS(TK) / AS (NPG)/ AS(RS)
6. PPS to JS (SKB)
7. Website, MoEF&CC/Guard file.



सत्यमेव जयते

167

File No: 21/63/2025-IA.III

Government of India

Ministry of Environment, Forest and Climate Change

IA Division

Annex - R1/2

12



Date 27/01/2026

To,

Shri. Gaurav Khandelwal
Elan Enclave private limited
15 th Floor, Two Horizon Center, DLF Phase 5, Sector-43, Gurugram, HARYANA, 122009
elanenclave49@gmail.com

Subject: Proposed Group Housing Colony Project under TOD policy in the revenue estate of Village-Fazilpur Jharsa and Ghasola, Sector-49, Gurugram, Haryana to be developed by M/s Elan Enclave Private Limited – For Grant of Environmental Clearance - reg.

Sir/Madam,

This has reference to above mentioned proposal No. IA/HR/INFRA2/516301/2024 received on 27.12.2024 online through PARIVESH Portal for seeking Environmental Clearance (EC) as per the provisions of EIA Notification, 2006 as amended under the Environment (Protection) Act, 1986.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3813HR5242922N
(ii) File No.	21/63/2025-IA.III
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	8(b) Townships/ Area Development Projects / Rehabilitation Centres
(vi) Sector	INFRA-2 Proposed Group Housing Colony Project under TOD policy in the revenue estate of Village-Fazilpur Jharsa and Ghasola, Sector-49, Gurugram, Haryana being developed by Elan Enclave Private Limited
(vii) Name of Project	
(viii) Name of Company/Organization	Elan Enclave private limited
(ix) Location of Project (District, State)	GURUGRAM, HARYANA
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per	No

3. The project/ activity is covered under category 'B' of item 8(b) 'Township and Area Development Projects' of the Schedule to the EIA Notification, 2006 as amended and requires appraisal at the State level. The PP has submitted the application before SEIAA, Haryana. However, due to the temporary absence of SEIAA / SEAC in Haryana, this application was forwarded to Ministry on 21.03.2025, as per the provisions of the OM No. IA3-22/10/2022-IA.III [E 177258] dated 02.08.2023 and this proposal has been appraised at the Central level by sectoral EAC.

4. Accordingly, the above-mentioned proposal for Environmental Clearance has been examined by the Expert Appraisal Committee (Infra-2) in its 150th meeting held during 27-28 August, 2025.

5. The details of the project, as per the application form, documents submitted by the project proponent, and also as informed during the aforesaid meeting of EAC, are provided below for reference:

i. The proposal is new.

ii. The proposed project is located at Villages Fazilpur, Jharsa and Ghasola, Sector-49, Gurugram, Haryana. The geo-coordinates of the site is Latitude (28°24'30.08"N) and Longitude (77° 2'38.90"E).

iii. The total plot area is 22,409.432 sq. m and total built-up area of 1,89,132.100 sq. m. The project will comprise of Group Housing Colony Project. The 440 Main Dwelling unit 78 EWS unit shall be developed. Maximum height of the building is 148.00 m. The details of building are as follows:

S. No.	Particular	Total Area (sq. m)
1	Total Plot Area	22,409.432
2	Residential area (99.5%)	22,297.739
3	Commercial area (.5%)	111.693
4	Residential FAR in transition Zone (@350 on 99.5% of 5.530)	78,042.086
5	Commercial FAR in transition Zone (@350 on 0.5% of 5.530)	390.926
6	Permissible Ground Coverage (@ 60%)	13,445.659
7	Proposed Ground Coverage (@20.13%)	4,512.000
8	Additional FAR of IGBC (@12%)	2,689.132
9	Total Permissible FAR of Residential	80,731.218
10	Total Permissible FAR of Commercial	390.926
11	Total Permissible FAR (@362%)	81,122.144
12	Total Proposed FAR area (@362%)	80,696.291
13	Total Non-FAR area	1,08,435.809
14	Total Built up Area (FAR + Non FAR)	1,89,132.100
15	Total Green Area (20% of plot area)	4,481.886

iv. During construction phase, total water requirement is expected to be 25 KLD which will be met by GMDA/HSVP. During the construction phase, soak pits and septic tank will be provided for treatment of waste water. Temporary sanitary toilets will be provided during peak labour force.

v. During operational phase, total water requirement of the project is expected to be 481 KLD and the same will be met by GMDA/HSVP, out of which 310 KLD fresh water from GMDA/HSVP and 171 KLD

Recycled Water. Wastewater generated 394 KLD will be treated in STP of total 650 KLD capacity. 171 KLD of treated wastewater will be recycled and re-used (146 KLD for flushing, 23 KLD for gardening, 02 KLD DG Cooling. About 184 KLD will be disposed in to nearest sewer.

vi. About 16.54 TPD solid wastes will be generated in the project. The biodegradable waste of 6.62 TPD will be processed in OWC and the non-biodegradable waste generated of 9.92 TPD will be handed over to authorized local vendor.

vii. The total power requirement during construction phase is 19 KW and will be met from DHBVN and total power requirement during operation phase is 5400 KW and will be met from DHBVNL.

viii. Rooftop rainwater of buildings will be collected in 06 Rain Water Harvesting pits of total volume of storm water 322.83 cum for harvesting after filtration.

ix. Parking facility for 728 ECS four wheelers is proposed to be provided against the requirement of 660 ECS (according to local norms).

x. Proposed energy saving measures would save about approx. 0.74 % of power.

xi. The project is not located in Critically Polluted area.

xii. No NBWL Clearance is required for the project.

xiii. No Forest Clearance is required for the project NOC from Divisional Forest Officer, Govt. of Haryana has been obtained.

xiv. No Court case is pending against the project.

xv. The total Cost of the project is Rs. 647.25 Crores.

xvi. The proposed green area at the project site is 4,481.886 sq.m i.e. 20 % of the total plot area will be developed as green belt.

xvii. The Total Outlay of the Environment Management Plan: (Capital Cost = Rs. 90 Lakhs Lakh; Recurring Cost- Rs. 15 lakhs/ year = During construction phase and during operation phase Capital Cost = Rs. 235 Lakhs; Recurring Cost = Rs. 21 Lakhs /year).

xviii. The expected timeline for completion of the project is about in the year 2032 from the date of start of construction.

xix. Employment potential- 100 individuals.

xx. Benefits of the project: The project will generate jobs that related to un-skilled, semi-skilled as well skilled labour category. Supervisory positions will also open up for which local candidates will be considered based on merit.

6. The EAC, after detailed deliberations, observed that the proposal is a greenfield project. PP has obtained ToR from SEAC/SEIAA Haryana vide letter dated 23.12.2024. Thereafter, the PP has submitted the EC application before SEIAA Haryana, accordingly, this proposal was considered in 309th SEAC, Haryana meeting held on 09.01.2025, wherein the Committee recommended the proposal for the grant of Environmental Clearance. The PP has obtained License from the Directorate of Town & Country Planning, Haryana with License no 50 of 2019 dated 07/03/2019 and is valid up to 06/03/2024. The project also received renewal of License via Memo No. LC-3122-JE (SK)- 2024/29565 dated 18.09.2024 and is renewed upto 06.03.2029. Change of Developer is also obtained from Directorate of Town & Country Planning, Haryana via Memo No. LC3122/JE(SK)/2024/30291 dated 24.09.2024. The proposed total plot area is 22,409.432 sq. m and the total build-up area is 1,89,132.100 sq. m and the maximum height of the building from 148 m (Maximum floors: S/G+44F). Further, the PP has obtained Forest NoC and Aravali NoC. Further, PP has obtained Water Assurance from GMDA vide dated 10.12.2024 and sewer assurance Memo vide No. GMDA/SEW/2024/650 dated 10.12.2024.

7. The Committee deliberated that out of the total green area, 4,481.886 sq. m (20%) is proposed to be developed, and a total of 296 trees are proposed to be planted. Further, the PP shall ensure the appropriate dust mitigation measures for the existing residents during the construction phase. Accordingly, the PP shall

provide proper barricading of at least 10 meters in height on all sides of the construction area, along with clearly visible signage boards. The Committee also reviewed the Environmental Management Cell (EMC) structure and observed that details of the person appointed for environment management have not been provided. Accordingly, the committee directed the PP to appoint qualified environmental personnel within three months.

8. The Committee observed that 6 RWH pits have been proposed by the PP, however, it suggested installing Rainwater storage tank within the premises and further enhance the utilization of treated water. Accordingly, PP has agreed to construction one rain water collection in the project area to collect and reuse the water after appropriate treatment.

9. Based on the information submitted and clarifications provided by the Project Proponent and detailed discussion held on all the issues, the EAC recommended to grant Environment Clearance for the project, under the provisions of EIA Notifications, 2006 as amended therein, subject to the following specific conditions and other Standard (General) EC Conditions as specified by the Ministry vide OM dated 04.01.2019 with the specific conditions.

10. Based on recommendations of EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the **“Proposed Group Housing Colony Project under TOD policy in the revenue estate of Village-Fazilpur Jharsa and Ghasola, Sector-49, Gurugram, Haryana to be developed by M/s Elan Enclave Private Limited”**, under the provisions of EIA Notifications, 2006 and its amendments therein, subject to the following specific conditions and other Standard (General) EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity as in Annexure I:

11. This issues with the approval of the Competent Authority.

Copy To

1. The Principal Secretary, Directorate, Environment & Climate Change, Haryana, IInd Floor, Bays No. 55-58, Paryatan Bhawan, Sector-2, Panchkula, Haryana-134109.
2. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
4. The Member Secretary, Haryana State Pollution Control Board (Head Office) C-11, Sector-6, Panchkula, Haryana - 134109, Haryana.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhawan, New Delhi.
6. Guard File/ Record File/ Notice Board/MoEF&CC website.

Annexure 1

Specific EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Specific Conditions

S. No	EC Conditions
1.1	As per the Ministry's OM dated 14 th January, 2025, projects shall obtain the environmental

S. No	EC Conditions
	safeguards required for the establishment of the Project/Activity, from the concerned SPCB/PCC within 30 days of this OM, after payment of requisite fees. The same shall be appended to the EC later and the project proponent shall file six monthly compliance for the safeguards, along with the EC conditions. SPCB shall follow the provisions of Ministry's OM dated 14 th January, 2025.
1.2	<p>PP shall comply the additional Environment Management Plan related to expansion project i.e (Capital Cost = Rs 110 Lakhs; Recurring Cost- Rs 15 lakhs/ year = During construction phase and during operation phase Capital Cost = Rs. 235 Lakhs; Recurring Cost = Rs 21 Lakhs /year). Further, Rs. 100 Lakh additional budget to be allocated for EMP budget for nearby area/ outside the project boundary and in Aravali Safari Project and Green Wall Project.</p> <p>The proposed funds may be deposited to the State Forest Department and instant fund shall only be utilized for the environmental protection measures to be taken in Aravali Safari Project and Green Wall Project.</p>
1.3	No groundwater shall be extracted for the project and PP shall only use surface water and pipeline network with the State Government. Freshwater requirements shall not exceed 310 KLD during the operational phase. Approval/Permission of the CGWA/SGWA shall be obtained before drawing ground water for the project activities. SPCB concerned shall not issue CTO till the PP obtains such permission.
1.4	The plantation under Green Credit Program by the Project Proponent shall not be eligible for site specific plantation clearance forming part of Environment Clearance.
1.5	As proposed, wastewater shall be treated onsite in an STP (Moving Bed Biofilm Reactor (MBBR) Technology with Tertiary Treatment) of 650 KLD capacity.
1.6	Area for greenery shall be provided as per the details provided in the project document i.e., the area greenery is 4,481.886 sq. m (20% of the net plot area). The PP should plant 350 nos. native trees within the plot area.
1.7	Project Proponent shall strive to enhance the Green Belt beyond 20% and 350 nos trees would be planted in this regard would be planted under the campaign "एकपेड़मार्केनाम" and the details of the trees planted would be uploaded on the portal https://merilife.nic.in .
1.8	PP shall recruit qualified Environmental Professionals/Environmental Engineers suitable for the roles defined in the proposed EMC structure within 3 months from the grant of Environmental Clearance.
1.9	The local bye-law provisions on rainwater harvesting should be followed. If local bylaws provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Housing and Urban Affairs (erstwhile Ministry of Urban Development), Model Building Byelaws, 2016. As proposed, 6 RWH pits for ground recharge and 1 rainwater collection of adequate capacity for harvesting and reuse after filtration for domestic purposes.
1.10	As committed, biodegradable waste shall be utilized through the OWC to be installed within the site. Inert waste shall be disposed of as per norms at the authorized site.
1.11	As committed Parking facility is 728 ECS are to be provided along with 20% of EV charging points of the total parking area. The project proponent shall essentially comply with all parking norms and

S. No	EC Conditions
	standards as applicable. The project proponent shall essentially comply with all parking norms and standards as applicable.
1.12	PP shall installed solar power generation facility of 50 KW and thereby total energy saving measures from overall power consumption shall be 15%. Energy Audit by third party shall be conducted.
1.13	PP shall protect the nearby inhabitants from dust generated during construction activity. Proper barricading of 10 mtrs height shall be done at the project area.
1.14	No trees shall be cut without the permission of forest department prior to construction activity (as applicable).
1.15	PP shall construct concrete road in the project area by leaving the footprint area of structures, prior to construction to avoid fugitive dust emission due to transportation.
1.16	The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. The Project Proponent is under obligation to obtain approvals / clearances under any other Acts / Regulations or Statutes as applicable to the project.
1.17	Proponent shall ensure that requirements of accessibility particularly universal accessibility and more particularly pedestrian requirements are provided. Street and road sections should have a mandatory provision of cross-section elements and footpaths so as to minimize the shift from walk mode to vehicular mode to have the least impact on energy and the environment.
1.18	The project proponent shall ensure that there is more than one entry / exit from different directions however, it should be checked that it does not create road safety hazards.
1.19	PP shall complete the entire plantation as per the plan before the occupancy certificate is issued. The local authority should verify the Green Belt area before issuing the occupancy certificate and consent to operate (CTO).
1.20	The project proponent shall obtain the Fire Safety certification from Fire Department and also height clearance from the concern Authority of India and submit the same to the concerned Regional Office of the Ministry within six months of the issue of the EC letter.
1.21	PP shall comply with the sanction plans, which is subject to strict compliance as contained in the order dated 10.04.2015 passed by Hon'ble National Green Tribunal in OA No. 21 of 2014 Vardhman Kaushik Vs. UOIL and others as well as MOEF guidelines 2010.
1.22	The project proponents would commission a third-party study from Environment Auditors/Premier Institutes on the implementation of all EC conditions in every 2 years. This study shall also include details related to quality and quantity of recycling and reuse of treated water, the efficiency of treatment systems, the quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats
1.23	The PP shall store and utilize excess excavated ordinary earth to the maximum within the site for future landscaping, backfilling, internal road construction and the excess shall be disposed for

S. No	EC Conditions
	National Highway (N.H.). State Highway, nearby PWD roads for widening works within 500 mts from the project site.
1.24	PP shall be responsible for establishment, operation and maintenance of all common facilities like STP, OWC, Green belt development, Solar, Rainwater Harvesting, and other such amenities provided within the project site for a period of 5 years after handed over to the bona fide Residential Welfare Association or any other such association and also for compliance of EC conditions during operation stage. Responsibility of comply EC conditions shall be with Project Proponent only till the EC is transferred to Residents Welfare Association/Society/Committee. Agreement between Project Proponent and bona fide Residents Welfare Association/Society/Committee during handover of assets/infrastructure shall clearly mentioned the responsibility of complying EC Condition.

Standard EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
1.2	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightning etc.
1.3	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.4	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
1.7	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.8	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
1.9	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

S. No	EC Conditions
1.10	The project proponent shall follow the ECSBC-2024/ENS (ECSBC-2024)/ECSBC-2024/ENS (ECSBC-2024) prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2.2	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
2.3	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
2.5	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
2.6	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
2.7	Wet jet shall be provided for grinding and stone cutting.
2.8	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
2.9	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
2.10	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
2.11	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the

S. No	EC Conditions
	provisions of the Central Pollution Control Board (CPCB) norms.
2.12	For indoor air quality the ventilation provisions as per National Building Code of India.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
3.2	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.3	Total fresh water use shall not exceed the proposed requirement as provided in the project details.
3.4	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.5	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
3.6	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
3.7	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
3.8	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
3.9	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
3.10	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
3.11	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge

S. No	EC Conditions
	pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
3.12	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
3.13	All recharge should be limited to shallow aquifer.
3.14	No ground water shall be used during construction phase of the project.
3.15	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
3.16	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.17	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
3.18	No sewage or untreated effluent water would be discharged through storm water drains.
3.19	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
3.20	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
3.21	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

S. No	EC Conditions
4.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Compliance with the Energy Conservation Sustainable Building Code (ECSBC-2024/ENS (ECSBC-2024)) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECSBC-2024/ENS (ECSBC-2024), shall comply with the State ECSBC-2024/ENS (ECSBC-2024).
5.2	Outdoor and common area lighting shall be LED.
5.3	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECSBC-2024/ENS (ECSBC-2024) specifications.
5.4	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5.5	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
5.6	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

6. Waste Management

S. No	EC Conditions
6.1	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
6.2	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

S. No	EC Conditions
6.3	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
6.4	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
6.5	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6.6	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
6.7	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
6.8	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
6.9	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.10	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Cover

S. No	EC Conditions
7.1	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
7.2	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
7.3	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
7.4	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

8. Transport

S. No	EC Conditions
8.1	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
8.2	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

9.

S. No	EC Conditions
9.1	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

10. Human Health Issues

S. No	EC Conditions
10.1	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
10.2	For indoor air quality the ventilation provisions as per National Building Code of India.
10.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
10.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
10.5	Occupational health surveillance of the workers shall be done on a regular basis.
10.6	A First Aid Room shall be provided in the project both during construction and operations of the

S. No	EC Conditions
	project.

11. Miscellaneous

S. No	EC Conditions
11.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
11.2	ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
11.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
11.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
11.5	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
11.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
11.7	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
11.8	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
11.9	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

S. No	EC Conditions
11.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11.11	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
11.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
11.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
11.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
11.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
11.17	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
11.18	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Specific Conditions

S. No	EC Conditions
12.1	The project proponent shall develop R& D facilities to develop their own technologies for propylene and polypropylene processing.

Additional EC Conditions

N/A

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Proposed Group Housing Colony Project under TOD policy in the revenue estate of Village-Fazilpur Jharsa and Ghasola, Sector-49, Gurugram, Haryana being developed by Elan Enclave Private Limited	
b.	Latitude and Longitude of the project site	28.40699758185648,77.0432649200449 28.4080846310326,77.04365365291709	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	2.24
		Forest Land (B)	0
		Total Land (A+B)	2.24
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	64725	
g.	EMP Cost (in lacs)	360	
h.	Employment Details		

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
This is a Group Housing Colony Project	Product	440	Numbers	NA	Dwelling Units

Signature Not Verified

Digitally Signed by: Mr Munna Kumar Shah
Member Secretary, MoEFCC (EC)

Date: 27/01/2026



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनसे प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.